

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 364 OF 2022**

Ram Kailash Singh

....APPLICANT

VERSUS

State of U.P.

....RESPONDENT

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THROUGH

*Anshula Grover*  
**ANSHULA GROVER/ MAYAN PRASAD**  
Advocate for Respondent No. 6,7.  
C-111, BASEMENT,  
DEFENCE COLONY, NEW DELHI-24  
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**FILED ON: 04.05.2023**

**PLACE: NEW DELHI**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 364      OF 2022**

Ram Kailash Singh

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VERSUS

State of U.P.

....RESPONDENT

**ADDITIONAL REPLY BY RESPONDENT NO. 6 AND RESPONDENT NO. 7**

1. It is submitted that the present Reply is being filed by Respondent No. 6 and Respondent No. 7, in response to the complaints made to this Hon'ble Tribunal pursuant to which the present Original Application has been registered. It is submitted that the answering Respondents had already filed a reply dated 17.03.2023 in the present matter. During the hearing of the present matter on 21.03.2022, this Hon'ble Tribunal desired that an additional reply be filed by the answering respondents. Further, the aforesaid reply was filed by the Respondent No. 6 on behalf of himself and on behalf of his mother i.e. Respondent No. 7. That during the hearing dated 21.03.2022, it was desired by this Hon'ble Tribunal that the Respondent No. 7 should file her own reply. In view of the same the present reply is being filed jointly by the Respondent No. 6 and Respondent No. 7. The contents of this reply have been read out to and explained to the Respondent No. 7.
2. At the outset the answering Respondents deny such complaints made to this Hon'ble Tribunal in entirety. The answering Respondents have also perused the contents of the

report submitted on 28.07.2022 constituted pursuant to the order dated 23.05.2022 of this Hon'ble Tribunal in which the Committee had made several recommendations. It is submitted that the Respondents are ready and undertake to comply with all the recommendations made by the committee without any reservation.

3. It is further submitted that in its order dated 21.03.2023, this Hon'ble Tribunal directed the Joint Committee to undertake visits to the site and verify the factual position and submit its report with reference to the averments made in the aforesaid reply filed by Respondent No. 6. In pursuance of the aforesaid order, the Joint Committee visited the site on 25.04.2023. Just before the visit of the joint committee there was heavy rainfall on 24.04.2023. The Joint Committee orally directed Respondent No. 6 to dewater the accumulated water. In pursuance of the oral direction of the Joint Committee, the Respondents have already installed pumps and has complied with the direction of the Joint Committee. The Respondents undertake to fill the ash in the mine pit only after dewatering of the water collected through rainfall on 1<sup>st</sup> and 2<sup>nd</sup> May, 2023. The Respondents continuously dewater the water collected through rainfall. It is submitted that at the time of filing of the present Reply, the Joint Committee has not given any other written recommendations or observations to the answering Respondents, pursuant to its site visit on 25.04.2023. In view of the same, the Respondents are as of date not in a position to offer any reply to the report which is to be submitted by the Joint Committee.
4. It is further submitted that subsequent to the last hearing dated 21.03.2023, the officials of the Respondent No. 5, held a meeting with Respondent No. 6. In the Minutes of the Meeting dated 27.04.2023, it is recorded that, based upon the instructions and observations of the Joint Committee constituted by this Tribunal, which visited the site, it was necessary to carry out the work of evacuation of ash for transportation outside

plant premises. The officials of the Respondent No. 5 called for various documents from the Respondent No.6 which have been duly supplied by the Respondent No. 6 on 30.04.2023. A true copy of the Minutes of the Meeting dated 27.04.2023 held between Respondent No. 6 and officials of Respondent No. 5 are annexed herein and marked as **Annexure-A**.

5. It is further submitted that the work of filling of the mine was initiated by the Respondents in compliance with the applicable orders and guidelines. The Respondents took all the required permissions for filling of ash for the closure of the mine. That no breach in any of the conditions was found in the enquiry conducted by the administration in the month of February, 2022. Therefore, it is submitted that there is no merit in any of the complaints made against the Respondents and the present OA deserves to be dismissed.
6. The Respondents further wish to bring to the notice of this Hon'ble Tribunal that pursuant to the cognizance of the complaints by this Hon'ble Tribunal the Respondent No. 5 i.e. Prayagraj Power Generation Company Ltd. (PPGCL) had stopped the supply of ash to the present Respondents. In view of the aforesaid, the work of backfilling and closure of the mine has been stopped. It is therefore submitted that grave prejudice is being continuously caused to the answering Respondents. It is submitted that the Respondent No. 5 has now agreed to supply ash to the Respondents subject to the direction by this Hon'ble Tribunal.
7. It is submitted that through Guidelines dated 31.12.2021 published by the Ministry of Environment, Forest and Climate Change (MoEF&CC), utilization of fly ash for the closure of mines has been recognized as a means to prevent pollution being caused by the generation of ash. It is submitted that the mine reclamation has been recognized as a potential beneficial use of fly ash. It has been recognized that the placement of flyash

into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. It is therefore submitted that the stoppage of work is not in the interest of preventing pollution.

8. It is submitted that for the proper adjudication of the present OA it is necessary to bring on record certain important facts which are briefly stated as under:
  - a. That the Respondent No. 7 was granted a mining lease of sand stone (grit/bolder) for a period of five years from 26.11.2014 to 25.11.2019 in the plot no.180 rakba 5 acre of the village Pure Baijnath Tehsil Bara Distt. Prayagraj. That on 27.05.2017, an Environmental Clearance was granted for said mining. As per General Condition No. 13 of the aforesaid Environmental Clearance, the Respondent had to get the mining area filled with over burden soil for the purpose of plantation.
  - b. It is submitted that before starting the work of filling of ash at the mining site, the Respondents took all the requisite permission from the authorities. It is submitted that by order dated 12.02.2021, after considering the application dated 10.02.2021 of the Respondent for filling the mining area, the Mining Officer, Prayagraj granted permission for the reclamation of the mining site.
  - c. That after the period of mining was over, for the purpose of the filling of the mine the Respondent No. 7 on 07.10.2021, wrote to the PPGCL asking for supply of fly ash. Thereafter, a work order was issued in favour of the Respondents. That the Respondent No. 7 submitted to PPGCM on affidavit dated 20.11.2021, that due to her age and ill-health she was authorizing her son, i.e. the Respondent No. 6 to do the work in the mining work on her behalf. Further, the Respondent No. 6 submitted to PPGCM on affidavit dated 24.11.2021, that the mine at that time contained rain water. The Respondent No. 6 stated that only after expulsion of rain water the work

of filling, levelling and plantation of mine will be done. The Respondent No. 6 further undertook that no loss to environment would be caused at the time of expulsion of water of mines and at the time of filling of the mine. The Respondent No. 6 further stated that the ground water level in the mining area is very low and only rainy water was filled in the mine.

- d. That on 12.11.2021, the Gram Pradhan of the Gram Sabha wrote to the Sub Divisional Magistrate stating that they did not have any objection to the filling of the mine with fly ash as the same was necessary in public interest.
- e. Further, by Office Memorandum dated 16.11.2021, the Sub Divisional Magistrate, Bara Prayagraj, in view of the condition No. 13 in the Environmental Clearance, granted No Objection for doing levelling of the mine by using over burden and for doing plantation.
- f. Further by Order dated 18.12.2021, Uttar Pradesh Pollution Control Board granted permission under Section 21(6) of the Air (Prevention and Control of Pollution) Act, 1981, for the purpose of back filling of Ash (received from PPGCL) and Soil.
- g. That after receiving the required permissions, the Respondent No. 6 started the work of filling of sand after dewatering of the mine. The Respondent No. 6 on 01.02.2022 submitted a compliance report to the UP Pollution Control Board pointing out that the work was being carried out as per the prescribed conditions.
- h. It is submitted that in response to complaints including by the Applicant in the present case, the Sub-Divisional Magistrate by communication dated 02.02.2022 initiated an enquiry. The Sub-Divisional Magistrate by notice dated 05.02.2022 asked the Respondent No. 7 to ensure that the work is being carried out as per the requirement of the guidelines dated 31.12.2021.

- i. That on 07.02.2022 the Applicant in the present case, Shri Ram Kailash Singh informed the Regional Office of the Uttar Pradesh Pollution Control Board that no complaint had been made by him.
- j. The Regional Office, of the Uttar Pradesh Pollution Control Board in its communication dated 10.02.2022 to the Sub Divisional Magistrate, Bara Prayagraj stated that the alleged complainant Shri Ram Kailash Singh has stated on affidavit that no complaint was made by him. It was further stated that the Respondent No. 6 has been carrying out the work as per the order dated 18.12.2021.
- k. That the Mines Officer, Prayagraj, issued notice to the Respondent No. 7 asking whether the work was being carried out in compliance with the Guidelines dated 31.12.2021. That the Respondent No. 7 responded to the Notice issued by the Mines Officer, Prayagraj pointing out that the work was being carried out in compliance with the Guidelines dated 31.12.2021. It was further stated that the ash and soil were being filled after draining out water.
- l. Further, by letter dated 17.02.2022, the Regional Officer, of the Regional Office of the Uttar Pradesh Pollution Control Board informed the Sub Divisional Magistrate that the work of back filing was being done in compliance with the consent order dated 18.12.2021. A copy of the inspection report of Assistant Executive Engineer was also attached. The inspection report recorded that the work of backfilling had stopped because M/s PPGCL had stopped supplying fly ash. It was recorded that the back filing work was being carried out in compliance with the order dated 18.12.2021.
- m. In view of the aforesaid, the Sub Divisional Magistrate, informed the Manager, M/s PPGCL that the complaint against the present Respondent was not found to be proved.

- n. The Respondents got a Final Mine Closure Plan prepared by an individual qualified under the relevant rules. A true copy of the Final Mine Closure Plan is annexed herein and marked as **Annexure-B**. The aforesaid Final Mine Closure Plan has been submitted to the District Mining Officer for approval.
9. It is therefore submitted that the Respondent No. 6 was carrying out the work in compliance with the required guidelines and orders. However, the work of filling of the mine has been stopped since February, 2022. Thereafter, due to the onset of the monsoon the site has been filled with rain water. The Respondent No. 6 had taken steps to dewater the mine. The work of dewatering was started on 17.11.2022. That by letter dated 17.11.2022, the Respondent No. 6 informed the Regional Office of the Pollution Control Board that the work of dewatering was started from 17.11.2022.
10. That by notice dated 23.11.2022, the Mining Officer, Prayagraj enquired about the status of the work of reclamation of the mine. That by letter dated 24.11.2022, the Respondent No. 7 informed the Mining Officer, that the work of expulsion of water was being done by Respondent No. 6 since 17.11.2022. That this work continued for some time but was later stopped by the Executive Engineer, Tons Pump Nahar Division. Thereafter, Respondent No. 6 wrote to the Pollution Control Board on 21.11.2022 informing about the stoppage or work of dewatering. It was pointed out that the work of mine leveling and plantation will be done after dewatering of the mine.
11. That the Respondent No. 7 wrote to the Sub-Divisional Magistrate stating that the work of filling has been stopped pursuant to the letter dated 02.02.2022 of the Sub-Divisional Magistrate. It was pointed out that the work of ash filling was being done in compliance with the order dated 18.12.2021 and the Guidelines dated 31.12.2021. The Respondent No. 7 therefore requested for permission to start the work.

12. That on 15.02.2023, the Respondent No. 6 and 7 wrote to the District magistrate, Sub-Divisional Magistrate and Regional Officer, Pollution Control Board pointing out that dewatering has been completed and that permission may be granted to restart the filling work.
13. That with respect to the report dated 28.07.2022 submitted by the Joint Committee it is submitted that the Respondents are ready to comply with all the recommendations suggested by the Joint Committee. The answering respondent carries out the operations in a manner that there is no damage to the environment. With respect to recommendations of the Joint Committee it is further submitted as under:
- a. **APPROACH ROAD:** It is submitted that proper approach road already exists from the site of Respondent No. 5 to the lease area. The Respondent undertakes to maintain the approach road and do the required repair work necessitated due to the transfer of pond ash to the lease area.
  - b. **TRANSPORTATION:** The transportation of ash takes place through covered trucks. It is submitted that this mode of transportation has been recognized by the Central Pollution Control Board (CPCB). The transportation and unloading of ash takes place in a manner to avoid dust emissions. It is ensured that there is no overflow/spillage of fly ash in open areas. The Respondent undertakes that in case of any spillage during transportation, the Respondent will ensure that spilled ash is immediately collected and transported to the mine. That all the trucks used by the Respondent for the transportation of the fly ash have valid Pollution Under Control Certificates.
  - c. **WATER SPRINKLERS:** That the Respondent already deploys sprinklers as has been recommended by the Joint Committee.

- d. **DEWATERING:** The Respondent No. 6 has already carried out the work of dewatering as per this recommendation of the Joint Committee in its report dated 28.07.2022. That after the hearing dated 21.03.2023, there was rainfall on few days of March and on 24.04.2023 and 01.05.2023 and 02.05.2023. The Joint Committee which visited the site on 25.04.2023 orally directed dewatering of the water collected due to this rainfall. The Respondents have already installed pumps and carries out dewatering of the mining site as and when water is collected because of rainfall.
14. It is therefore submitted that there is no merit in the complaints filed before this Tribunal. The answering Respondents were carrying out the work as per the prescribed conditions and there was no violation by them. Further, the Respondents are ready and willing to comply with all the recommendations being made by the Joint Committee in its report dated 28.07.2022. The Respondents have also complied with the oral direction given by the Joint Committee in its site visit on 25.04.2023 to dewater the water collected through rainfall. The Respondents have not yet received any written observations of the Joint Committee till date. In view of the same the Respondents are not in a position to respond to the observations of the Joint Committee in its visit dated 25.04.2023.
15. It is further submitted that the Respondent wishes to complete the work of filling of the mine before the upcoming monsoons. It is therefore submitted that the Respondent No. 5 be directed to provide ash to the answering Respondent so that the work of mine filling can be completed at the earliest.

In view of the aforesaid the Original Application should to be dismissed.

*रामरती देवी*  
*रामरती देवी*  
**RESPONDENT NO. 6,7**

THROUGH

*Anshula Grover*

**ANSHULA GROVER/MAYAN PRASAD**  
C-111, Basement,  
Defence Colony, New Delhi-24  
**Mob.: 9582888753**  
Email.:anshula.grover@gmail.com



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Ram Kailash Singh

....APPLICANT

VERSUS

State of U.P.

....RESPONDENT

AFFIDAVIT

I, RAM RAJ SINGH S/O. Devraj Singh aged 52 years R/O 4, Akauria, Bara, Bashara Uperhar, Prayagraj, do hereby on solemn affirmation state and submit that:

That I am the authorized representative of Respondent No. 6 in the abovementioned matter. That I am well versed with the captioned proceedings and thus competent to swear the instant affidavit.

2. That the contents of the accompanying Reply are true to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

रामरती देवी

DEPONENT

VERIFICATION

Verified on the 2<sup>nd</sup> day of May, 2023 at Prayagraj that the contents of aforesaid Affidavit are true to the best of my knowledge and records.

रामरती देवी

DEPONENT

SOLEMNLY AFFIRMED before me  
By Sri/Sr. Ram Raj Singh  
I.D. by Savita Devi

Savita Devi  
Advocate Notary  
Prayagraj

Identified by  
Advocate  
Prayagraj

02/05/23



BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 364 OF 2022

Ram Kailash Singh

....APPLICANT

VERSUS

State of U.P.

....RESPONDENT

AFFIDAVIT

I, Ramrati Devi w/o. Shri Devraj Singh aged 78 years R/O 4, Akauria, Bara, Bashara Uperhar, Prayagraj, do hereby on solemn affirmation state and submit that:

1. That I am the Respondent No. 7 in the aforesaid matter. That I am well versed with the captioned proceedings and thus competent to swear the instant affidavit.

That the contents of the accompanying Reply are true to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

3. That the annexures are true copies of their respective originals.

रामरती देवी

DEPONENT

VERIFICATION

Verified on the 2<sup>nd</sup> day of May, 2023 at Prayagraj that the contents of aforesaid Affidavit are true to the best of my knowledge and records.

रामरती देवी

DEPONENT

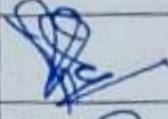
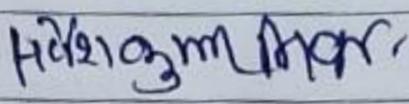
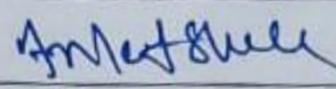
SOLEMNLY AFFIRMED before me  
By Sri/Sir... Ram Kailash Singh  
I.D. by..... [Signature]

Savita Devi  
Advocate Notary  
Prayagraj

Identified by  
Advocate  
Prayagraj

02/05/23

Place: Bara, UP	<b>PPGCL</b> <small>PRAYAGRAJ POWER GENERATION COMPANY LTD.</small>	Date: 26.04.2023
	<b>Minutes of Meeting</b>	

Participants	
Mr. Tarun K Chattopadhyay – Head (Fuel & Ash Logistics) - PPGCL	
Mr. Pankaj Kumar – Group Head – Environment - PPGCL	
Mr. Sarwotam Prasad – Group Head – Planning & Cont. Administration - PPGCL	
Mr. Ramraj Singh – Proprietor – M/s Ramraj Singh - PPGCL	Conte 27.04.2023
Mr. Sarvesh Kumar Mishra – Partner – M/s Ramraj Singh	
Mr. Ankit Shukla – Site Representative – M/s Ramraj Singh	

PO 6000000768 was placed to M/s Ramraj Singh for evacuation of 2,00,000 MT of ash from ash dyke and transport it to low lying area followed by stowing of the same outside plant premises (Lalai Mines). Work was started and 76,068 MT of ash was disposed however work went halt thereafter owing to many internal and external factors (details of the same may please be found in the annexure). Matter was escalated to NGT wherein the hearings have been done, team from MoEF, CPCB and other govt. agency has visited the site on 25<sup>th</sup> Apr'2023. Final report submission is awaited.

Based upon the visit by NGT Team, their observations and the instruction, it is necessary to carry out the work prescribed and submission of the evidences of the same. Following have been discussed and agreed by PPGCL and M/s Ramraj Singh.

Documents to be submitted:-

S. No.	Document	Submission to	Submission by	Target Date
1	Order copy for Dewatering Services	PPGCL	M/s RRS	30-Apr-23
2	Invoice copy for Dewatering Services	PPGCL	M/s RRS	30-Apr-23
3	Order copy for Crane Services	PPGCL	M/s RRS	30-Apr-23
4	Invoice copy for Crane Services	PPGCL	M/s RRS	30-Apr-23
5	Invoice copy for fuel	PPGCL	M/s RRS	30-Apr-23
6	Mines Lease Document	PPGCL	M/s RRS	30-Apr-23
7	Mines Closure Plan	PPGCL	M/s RRS	30-Apr-23
8	Latest copy of EC for mining	PPGCL	M/s RRS	30-Apr-23
9	Document defining the relation between lessee and M/s Ramraj Singh stating the permission for ash filling by M/s Ramraj Singh	PPGCL	M/s RRS	30-Apr-23
10	Schedule for ash filling in the mines	PPGCL	M/s RRS	30-Apr-23
11	Google Map Layout depicting villages, canal, and mines	PPGCL	M/s RRS	30-Apr-23

Place: Bara, UP	<b>PPGCL</b> PRAYAGRA / POWER GENERATION COMPANY LTD	Date: 26.04.2023
	<b>Minutes of Meeting</b>	

12	KML File of the lease	PPGCL	M/s RRS	30-Apr-23
13	Plan for development of green belt with layout and type of plants	PPGCL	M/s RRS	30-Apr-23
14	MSL (Mean Sea Level) document	PPGCL	M/s RRS	30-Apr-23

Further following points were discussed and concluded:-

S. No.	Action	Action by	Target Date
1	Availability of Pump & accessories along with equipment & machineries for installation and commissioning of the dewatering pump	M/s RRS	29-Apr-23
2	Installation & Commissioning of Pump	M/s RRS	29-Apr-23
3	Completion of dewatering	M/s RRS	3-May-23
4	Photography and videography of pumping and completion of dewatering	M/s RRS	30-Apr-23 to 3-May-23
5	Submission of photographs and videos substantiating the completion of dewatering	M/s RRS	3-May-23

मैं, रामराज सिंह यह घोषणा करता हूँ कि इस MoM में लिखी सारी बातों को मैंने समझ लिया है।

21/4/23

- रामराज सिंह

27.04.2023

Arif Sultan

निवेदिगुम्मे अरर

*[Signature]*

*[Signature]*

# FINAL MINE CLOSURE PLAN

(Submitted Under Rule 35 (9) of UP Minor Mineral Concession Rules 2021)

FOR

## GITTY, STONE, BOULDER & KHANDA (SANDSTONE) MINE

VILLAGE- PURA BAJNATH, TEHSIL-BARA,  
DISTRICT- PRAYAGRAJ (U.P)  
(LEASE AREA-5.0ACRE GOVT. WASTE LAND)



### LESSEE

SMT. RAM RATI SINGH W/O DEVRAJ SINGH  
R/O VILLAGE- AKORIA, TEHSIL-BARA,  
DISTRICT- ALLAHABAD

### PREPARED BY

PANKAJ PANDE  
RQP/UPDGM/008/2019  
VALID UPTO-13/01/2024

**AUTHORISATION LETTER BY THE LESSEE**

I, Ram Rati Singh w/o Devraj Singh hereby authorize Shri Pankaj Pande RQP No. RQP/UPDGM/008/2019 to prepare the Final Mine Closure Plan Under Rule 35 (9) of Uttar Pradesh Minor Mineral (Concession) Rules, 2021 in respect of Aswan Building Stone Sand stone (Gitti/Blastt, Khanda, Boulder) Deposit, (Khasra no 180) over an area of 5.0Acre situated in Village-Pura Bajnath, Tehsil-Bara, District-Prayagraj, (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Final Mine Closure Plan with the said recognized person on his following address:

**Name of RQP**

Pankaj Pande

Registration No : RQP/UPDGM/008/2019

Validity : 13/01/2024

**Address of RQP**

B1/21, Sector-B,

Aliganj, Lucknow-226024

Phone No : 0522-4011565, Mob. 9415102339,

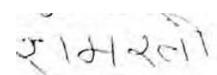
Fax No : 0522-328900

E mail : [sahajsahyog990@gmail.com](mailto:sahajsahyog990@gmail.com)

Place: Prayagraj

Date:

**Yours faithfully**



(Ram Rati)



**Sahaj  
Sahyog**  
Consultants Pvt. Ltd.

312  
Mining & Environment Management Plan  
Prospecting, Surveys & Ground Water  
Marketing & Liaisoning Assistance  
Forest Land Transfer Cases

## CERTIFICATE

I, Pankaj Pande hereby certify that-

1. Provisions of Mines Act. Rules and Regulations made there under have been observed in the aforesaid FMCP and wherever specific permissions are required the applicant will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid FMCP is prepared as per the copies of the records and documents provided by applicant and information given as per discussions held with applicant his representative.
3. It is also certified that the information's furnished in the aforesaid FMCP are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.

Place: Lucknow

Date:

**Pankaj Pande**

RQP/UPDGM/008/2019

13/01/2024

**Final Mine Closure Plan for Stone,Gitty, Boulder & Khanda, miner mineral block measuring and on area of 5.0 acre (khasra no 180) situated in village-Pura Bajnath, Tehsil-Bara, District-Prayagraj of Smt. Ram Rati Singh w/o Devraj Singh**

**CHAPTER -1**

**INTRODUCTION AND GENERAL INFORMATION**

**1.0 PART-A INTRODUCTION:**

Pura Bajnath Gitty, Stone, Boulder & Khanda miner mine with an area of 5.0 acre is located in village- Pura Bajnath, Tehsil-Bara, District- Prayagraj, Uttar Pradesh.

Originally, the Mining lease for Khasra No. 180 over an area of 5.0 acre on Village-Pura Bajnath, Tehsil-Bara, District-Prayagraj, Uttar Pradesh was granted for initial period of 5 years from 25-11-2006 to 24-11-2011 (Copy of Mining Lease Deed is attached as Annexure No.-1) The first mining plan was approved on 6-8-2009 up to lease period Copy of approved letter of mining plan is enclosed (Annex. No. 2). Lease renewed for next five year from 26-11-14 to 25-11-2019. Copy of lease deed is enclosed (Annex. No. 3). Mining plan was approved on 9-3-2017 & plan period co-terminus with lease period. i.e. validity of mine plan period was upto 25-11-2019. The target production of stone,Gitty, boulders (Sand stone) was given 1,25,000 cum per annum.

**1.1PART-B GENERAL INFORMATION:**

1.1.1	Name of lessee	Smt. Ram Rati Singh w/o Shri Devraj Singh
	Address	Village- Akoriya, Tehsil-Bara, Distt.- Uttar Pradesh
	District	Prayagraj
	State	Uttar Pradesh
	Pin code	232104
	Phone	N.A.
	Fax	N.A.
	Emailed:	N.A.
1.1.2	Status of lessee	Individual Lessee
1.1.3	Name of Partner/Directors	-
1.1.4	Mineral(s) which was included in the Lessee deed	Gitty, Stone, Boulder & Khanda (Sand stone)
1.1.5	Mineral(s) which the lessee exploited during tenure of lease period.	Gitty, Stone, Boulder & Khanda (Sand stone)
1.1.6	Name of Recognized Qualified Person who Prepared FMCP and his Qualification and Experience.	Pankaj Pande M. Sc. Geology, Qualified Person Total Professional Experience: More than 25 years (Annex. )
	Address	C_103 Sector-B, Aliganj, Lucknow-226020
	Fax	--
	Email	Sahaj <a href="mailto:Sahyog990@gmail.com">Sahyog990@gmail.com</a>
	Mobile No.	9415102339, 8808331000

## CHAPTER -2

## 1.2 PART-C: LOCATION AND ACCESSIBILITY

S. No.	Particular	Details			
1.2.1	Name of mine	Pura Bajnath, Stone-Gitty, Boulder, Kanda(Sand Stone)			
1.2.2	Date of grant of lease	Date of grant of lease 2511-2006			
1.2.3	Period/Expiry	5 years/24-11-2011 First renewal for next five years was granted on 26-11-2014 & expired on 25-11-2019			
1.2.4.	Location of Mine				
	Village	Pura Bajnath,			
	Tehsil	Bara			
	District	Prayagraj			
	Police Station	Bara			
1.2.5	Name of lease holder	Smt. Ram Rati Singh, w/o Shri Devraj Singh			
	Postal Address	R/o village-Akoriya, Tehsil- Bara, Distt. – Prayagraj			
	Telephone	N.A.			
	Fax	N.A.			
1.2.6	Details of Lease Area	Area (Acre)	Type of land	Ownership	Area acquired/Surface rights/Consent obtained
	a. Non-Forest Area	5.0	Govt. waste & Grazing land	State Govt.	
	b.Forest Area	-	-	-	-
	Total (a+b)	5.0 acre			
1.2.7	Whether the area falls under Coastal Regulation Zone (CRZ) If yes, details Thereof, along with the permission from competent authorities	No			
1.2.8	Nearest distance from any boundary pillar to the nearby National Park/Wildlife Sanctuary/Protected Area (to be given if located within 10km from the radius of lease area)/Border of Sea borad	No National Park, Forest Sanctuary falls within the 10.0Km Buffer zone.			
1.2.10	Approach route from District Head Quarters to mine up	District Head Quarter is at Prayagraj & it is approachable about 35 km from lease area.			

**1.3 PART-D DETAILS OF LAST APPROVED MINING PLAN.**

This Mining Plan was submitted under rule 34 of U.P. MMCR 1963 & approved on 09-03-2017 & validity of mining plan period was upto lease period i.e. upto 25-11-2019.

The last Mining plan with PMCP of this lease area was approved by Director, Directorate of Geology & mine, U.P. letter no. 2494/ ek0Iyku@2015 dated 9-3-2017 for the proposal period of two years 2017-18 to 2018-19 upto 25-11-2019

The details of the earlier approved Mining Plan & Scheme of Mining are as given below:

<b>Date and reference of last approved MP/SOM/RMP/MMP</b>				
<b>S. No.</b>	<b>Type of Document &amp; rule Under which prepared</b>	<b>Approval Letter No. &amp; date</b>	<b>Lease area for which approval given (ha.)</b>	<b>Proposal from –to (Period)</b>
1.	Mining Plan	Mining plan approved on 06-08-2009	5.0 acre	2009-10 to 2010-11
2.	Mining Plan	2094/ek0Iyku@2015	5.0 acre	2017-18 to 2018-19

**1.4 PART-E: REVIEW OF EARLIER APPROVED PROPOSALS GIVEN IN THE MP**

	Items	Proposals	Actual work done	Remarks/Reasons for deviations, if any
1.4.1	Exploration for Geological axis 1 or 2	No proposed for exploration was given	Nil	Nil
1.4.2	Number of pits proposed production	Pit no.-1	Pit no.-1	-
1.4.3	Total Quantity of top soils (m <sup>3</sup> ):			
	Removed	Nil	Nil	
	Utilized	Nil	Nil	
	Stacked	Nil	Nil	
1.4.4	Quantity overburden/(m <sup>3</sup> ):			
	Excavated	Waste rock removal was proposed 2016-17 6964 cum 2017-18 Nil 2018-19 Nil	Waste rock removed 2016-17 5074 cum 2017-18 Nil 2018-19 Nil	The waste was generated during the year 2016-17 & all quantities were spread over the haul road for its maintenance.
	Backfilled	Proposal of reclamation/rehabilitation of mined out area was given & 1.50 ha area was proposed to be backfilled by the end of conceptual stage.	Lessee particularly backfilled the mined out pit with waste material quantities. Lessee wish to backfilled the pit with pond ash/fly ash material & over it thin carpet of top soil was proposed to spread, lavelled it & local hardy species of samplings were proposed to be planted.	reclamations of mined out area was given. The work of backfilling was under process but due to the complaint NGT, the work was suspended .
1.4.5	Production of ROM and Grade Ore (Tonnes)	The proposed quantities of miner mineral as per approved mining plan is as below: 2016-17 1,25,000cum 2017-18 1,25,000cum 2018-19 1,25,000cum	The minor mineral raised from the mine since the year 2016-17 to 2018-19 is as below:  2016-17 1,24,892cum 2017-18 1,24,675cum 2018-19 95,699cum	The overall deviation of production since 2016-17 to 2018-19 is about 8% due to lower market demand during the year 2018-19.
1.4.6	Total Quantity of Mineral Reject (Tonnes)			
	Generated	No proposed was envisaged for generation of mineral rejects & its storage	All quantities of stone, boulders, khanda, etc generated was sold in open market & no mineral reject was generated.	
	Utilized			.
	Stacked	-	-	-
1.4.7	Overall Stripping ration or Ore to OB	1:0.0	1:0.0	1:0.0

	ratio (T/m <sup>3</sup> )			
1.4.8	Total Quantity of Fines (Tonnes):			
	Generated	-	-	-
	Utilized	-	-	-
	Stacked	-	-	-
1.4.9	Total Quantity of Tailing/Slimes (in Tonnes):			
	Generated	-	-	-
	Utilized	-	-	-
	Stacked	-	-	-
1.4.10	Height of benches in Overburden and in Ore (meter)	3.0m	3.0m to 4m	-
1.4.11	Location of Top soil Stack	-	-	-
1.4.12	Location of OB	-	-	-
1.4.13	Location of mineral rejects stacks	-	-	-
1.4.14	Location of Fines Stacks	-	-	-
1.4.15	Location of Tailings/Slimes stacks	-	-	-
1.4.16	Length of Retaining wall & garland drain all-along dumps (meter)	Retaining wall, along the base of dump, plantation within 7.5m barrier zone was proposed	Retaining wall was created along the waste dump for its stabilization. Lessee planted about 80 nos. of local hardly species with on 7.5m barrier zone but due to cattle grazing only 20 nos. samplings were survived.	No deviation.
1.4.17	Fencing of Lease Area/ Mineralized Area/Mineralized Dump/ Underground Openings (ha area secured)	Not proposed	Not Done	-
1.4.18	Conversion of mined out area into Water Reservoir/ Pisciculture (in ha)	-	-	-
1.4.19	Backfilling of mined out area	Backfilling of mined out pit was proposed after conceptual stage	The mined out area has been backfilled with waste material & periphery of mined out pits have been fenced off.	reclamations of mined out area was given. The work of backfilling was under process but due to the complaint NGT, the work was suspended.
1.4.20	Afforestation (along with survival rate) on:	45 plants	80plants	More than recommended saplings were planted.
	7.5 barrier zone	45 plants	80plants	
	Dumps	-	-	
	Backfilled Area	-	-	
	Ultimate Benches	-	-	
1.4.21	Number of settling ponds with location	-	-	-
1.4.22	Number of Rainwater Harvesting pits with Location	-	-	-
1.4.23	Measures for Control of dust	Monitoring of	Monitoring of	No deviation

1.4.24	Measures for Control of Noise and ground vibration	various environmental parameters viz. monitoring of air quality (SPM, RPM, SO <sub>2</sub> , NO <sub>x</sub> ) ground water quality and ground vibration to be done.	various environmental parameters was done at six monthly intervals and reported vide half yearly returns submitted to concerned officers.					
1.4.25	Quality of air							
1.4.26	Quality of water							
1.4.27	Area proposed to be put to use in last Approved MP/SOM/RMP/MMP/FMCP(in case of Modifications in approved FMCP)-							
	Item details	Proposed area (ha)			Actual Area (ha)			Remarks
		Forest	Non forest	Total	Forest	Non forest	Total	
I	Area under excavation/pits	Nil	1.50	1.50	Nil	1.50	1.50	
Ii	Storage for top soil	Nil	0	0	Nil	0	0	
Iii	Waste storage	Nil	0	0	Nil	0	0	
iv	Mineral Storage	Nil	0	0	Nil	9	9	
v	Infrastructure workshop, administrative building etc.	Nil	0	0	Nil	0	0	
vi	Roads	Nil	0.03	0.03	Nil	0.03	0.03	
vii	Railways	Nil	0	0	Nil	0	0	
viii	Tailing pond	Nil	0	0	Nil	0	0	
ix	Effluent Treatment Plant	Nil	0	0	Nil	0	0	
x	Mineral Separation Plant	Nil	0	0	Nil	0	0	
xi	Township area	Nil	0	0	Nil	0	0	
xii	Others (to specify)	Nil	0	0	Nil	0	0	
xiii	Undisturbed Area	Nil	0.49	0.49	Nil	0.49	0.49	
	Total in Ha		2.02	2.02		2.02	2.02	
1.4.29	Give status of compliance of violations pointed out by any Govt. agency, court etc.							
	No violations raised by the officials of any Govt. agency.							

CHAPTER-3**GEOLOGY AND EXPLORATION****2.1 GEOLOGY AND EXPLORATION:**

- (a) **Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold. Attach a geological plan on 1:1000/1:2000 scale with 3-10 m contour interval.**

**i) Topography:**

This is small mining area comprising only 2.02Ha. land. The area shows topography in original as mining activity in past is very limited. Almost all of the area is covered by weathered sandstone/top soil. Mining activity is very limited in small pits. The hillock having mild slope in all the directions. Hillock trends SW to E. Mining activity in the area is very limited. The depth of pit is 3 to 5m. Lease area has a gentle slope towards South. The highest RL about 106.0m is towards South in the area. Lease area comprises pasture land. There is no agricultural land within area. Topography is shown in **(Plate No. 4)**.

**Geology :****ii) Regional Geology :**

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologically the area comprises of upper vindhyan formations consisting of Sandstone/sandstone, quartzite and shale. Vindhyan formation is overlain by quaternary alluvium, which was deposited on the eroded basement Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

**Geology of the area:**

The Vindhya mountains range rises in Prayagraj district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, Kankar.

**Local Geology:**

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Sandstone of the area. Beneath this top soil cover mineral sandstone is found. The colour of Sandstone is light yellow. The Sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

**B) Structure of the Deposit:**

The terrain in Prayagraj District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstone (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

A surface plan showing geology of the area is given as **Plate No. 5**.

**b) Describe briefly prospecting/exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. There is no any possibility of other mineral to be found in the area.

**c) Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out in surrounding areas hence, year wise prospecting proposal is not given.

<b>Total Lease area explored under categories</b>			
<b>Geological AXIS</b>	<b>Area (ha)</b>		<b>Total Quantities (in cum)</b>
	<b>Forest</b>	<b>Non Forest</b>	
G1	-	2.02	3170675
G2	-	-	176225
G3	-	--	<b>100581</b>
G4	-	-	-
Area Unexplored	-	-	-
Non-Mineralized Zone	-	-	-
<b>Total</b>	-	2.02	34,47,481

<b>Balance estimated mineral reserves/resources in different categories of UNFC are given below:- (To be indicated separately for Forest and Non-forest area) as on 09-03-2017</b>				
	<b>UNFC Code</b>	<b>Forest</b>	<b>Non forest land</b>	<b>Total</b>
			<b>Quantities of boulder, khanda, Stone</b>	

Probable Mineral Reserves	111	Nil	3170675	3170675
Probable Mineral Reserves	121-	-	-	-
	122	-	176225	176225
Total Mineral Reserves	-	-	-	-
Feasibility	211	-	-	-
Prefeasibility Mineral Resource	221	NIL	-	-
	222		-	-
Measured Mineral Resource	331	-	-	-
Indicated Mineral Resource	333	-	<b>100581</b>	<b>100581</b>
Reconnaissance Mineral Resource		-	-	-
Total Remaining Resources		-	-	-
<b>Total Mineral Resources (A+B)</b>	-		34,47,481	34,47,481

## CHAPTER-4

## MINING

## 3.1 YEAR-WISE EXCAVATION PROPOSALS

## a) YEAR-WISE DEVELOPMENT &amp; PRODUCTION

Year	Saleable quantities (Cum)	Total overburden/waste m <sup>3</sup>	Ore to OB Ratio
2016-2017	1,24,892	5074	1:0.06
2017-2018	1,24,675	-	-
2018-2019	95,699	-	-
<b>Total</b>	<b>3,45,269</b>	5074	

## YEAR-WISE MINERAL REJECTS, FINES &amp; TAILINGS/ SLIMES GENERATION

Year	Total ROM (proposed) (Cum)	Achieved production Clean/Saleable Ore (cum)	Mineral Rejects (cum)	Fines(t)	Tailings (t)
2016-2017	1,25,000	1,24,892	-	-	-
2017-2018	1,25,000	1,24,675	-	-	-
2018-2019	1,25,000	95,699	-	-	-
<b>Total</b>	<b>3,75,000</b>	<b>3,45,269</b>	-	-	-

## DUMP WORKING

Year	Dump No./ Dump Identification No.	Year wise handling (m <sup>3</sup> )	Estimated recovery of saleable R(T)OM		Mineral Reject	
			(m3)	(T)	(m3)	(T)
2016-2017	-	-	-		-	-
2017-2018	--	-	-		-	-
2018-2019	-	-	-		-	-
<b>Total</b>	-	-	-		-	-

Year	ROM boulder, khanda from In-situ (Cum)	Recovered Ore from dump working (Cum)	Total ROM & khanda production (Tonnes)
2016-2017	1,24,892	-	1,24,892

2017-2018	1,24,675	-	1,24,675
2018-2019	95,699	-	95,699
<b>Total</b>	<b>3,45,269</b>		<b>3,45,269</b>

### CHAPTER-5

#### STACKING OF TOP SOIL, MINERAL, FINES TAILINGS/SLIMES AND THEIR DISPOSAL

##### Details of Dumps/Stacks available at the mine

Details of Dumps/Stacks available at the mine												
Particulars of dump	Top soil			OB/Waste			Fines			Tailings/Slimes		
	Location	Area(ha)	Qty. (Cum)	Location	Area(ha)	Qty. (Cum)	Location	Area(ha)	Qty. (Cum)	Location	Area(ha)	Qty. (Cum)
Dump-1	-	-	-	-	-	-	-	-	-	-	-	-
Dump-1	-	-	-	-	-	-	-	-	-	-	-	-
<b>Total</b>												

Details of Top Soil, Waste/OB, Mineral Rejects, Fines & Tailings/Slimes generation during the closure plan								
Year	Top Soil (m3)	OB/Waste (m3)	Mineral Reject		Fines		Tailings/Slimes	
			Qty..(t)	Av.Grade	Qty..(t)	Av.Grade	Qty..(t)	Av.Grade
2016-2017	-	5074			-	-	-	-
2017-2018	-	-	-	-	-	-	-	-
2018-2019								
	<b>Total</b>	<b>5074</b>						

Details of Top Soil, Waste/OB, disposal/management during the closure period						
Year	Top Soil (m3)			OB/Waste (m3)		
	Generation	Reuse	Storage	Generation Backfilling	Backfilling	Dumped
2016-2017	-	-		-	-	5074
2017-2018	-	-	-	-	-	-
2018-2019	-	-	-	-	-	
	<b>Total</b>					<b>5074</b>



**CHAPTER-6****FINAL, MINE CLOSURE PLAN****Mined –Out Land:**

Out 2.02 ha of mining lease area, presently only 1.50 ha in mine pits have been affected due to mining. Leaving an area of 0.49ha as a barrier zone. An effort will be made to improve asthenic beauty of an area. The mined out pit shall be backfilled with waste material & pond ash/fly ash top soil having average thickness of 0.50m shall be spread over waste material, leveled it is hardly species of local species shall be planted.

<b>S.No.</b>	<b>Head</b>	<b>Area put on use at start of Mining Plan</b>	<b>Area put on use at the end of Proposal period (ha) 25-11-2019</b>	<b>Area put on use at the end of Life of the mine (ha) 25-11-2019</b>
1.	Area under mining (Present and old pits)	0.84	1.50	1.50
2.	Storage for top soil	0	0	0
3.	Waste dump site	0	0	0
4.	Mineral Stodge	0	0	0
5.	Infrastructure-workshop, administrative building etc.	-	-	-
6.	Roads (Haul road and Kachcha way)	0.03	0.03	0.03
7.	Railways	0	0	0
8.	Tailing pond	0	0	0
9.	Effluent Treatment Plant	0	0	0
10.	Mineral Separation Plant	0	0	0
11.	Township area	0	0	0
12.	Others (specify)	0	0	0
13.	Total (1 to 12)	0.87	1.53	1.53
14.	Remaining revenue Lease area (ha)	1.15	0.49	0.49
15.	Grand Total (Lease area)	2.02	2.02	2.02

The proposal for reclamation and rehabilitation has been proposed during conceptual period of the present Mining Plan with Progressive Mine Closure Plan, by way of plantation and fencing of the mined-out area. There will no removal of overburden and very little generation of waste rock. Almost entire produce will be consumed. The proposed production for 3 years period will be limited from 15 mine benches.

**Top Soil Management:**

The mined out area consists of rocky retrain having no top soil cover. In few places, top soil encountered in cavities weak zones. The top soil if any, encountered during the mining has been utilized for plantation purpose simultaneously thus no permanent stacking is proposed for the topsoil.

**Water Quality Management :**

The topography of the area is hilly at a level above mean sea level ranging from 100mRL to 106mRL. As the mine is in a slopy terrain, the rainwater drain downwards through deprecation & gullies. During monsoon season, rain water accumulates in the pits & after over the monsoon, storage water in the pit pumped out & pumped out water drained automatically following the natural ground relief.

At the end of the mining operations in FY2019 or the Ultimate mine pit bottom achieved 82mRL. Thus, the ground water table exists at below the ground level 78mRL and will never get intersected by the mining operations.

The Mine lease area/mine pit area are not affected by the surrounding catchments. The nallas/natural drains are dendrite in the nature, No surface water body is located within the mining lease area.

There are no tube wells for drawing ground water. The potable water used from top water supplied from U.P. Jal Sansthan. The morphology and the nature of strata have not provided any indication of possible water bearing source up to proposed mining pit bottom. The existing rocks on the hill slopes do not react with nor they dissolve with rainwater flowing down the slopes and therefore rain water quality remains unaltered. Sand Stone is not-toxic and hence no chemical treatment of mine water is requires. Periodical quality monitoring is being carried out and half yearly compliance reports.

**Air Quality Management.**

The entire lease area is very calm and quiet and free noise and air pollution. The mining operations are carried out in one shift during day light hours only. Blasting is carried out in the afternoon during “interval for rest” for production shift employees. The source of noise is operation of Heavy Earth Moving Machinery and blasting operations. The quantity of production is small and the HEMM are of small capacity, the noise generated is well with in prescribed permissible limits. The blasting with low quantity of explosive sperdelay causes low intensity impulse noise which dies out quickly.

Water sprinkling on haul roads is being done to suppress the generated dust.

Periodical monitoring is being carried out and half yearly compliance reposts.

Location of Air monitoring station

AQ-01	Mine Lease Area (Core Zone)

Refer as Annexure no.

**Waste Management:**

During the ensuing Mining Plan period no waste/overburden will be required to be handled as the working will be restricted to (Sand Stone strata) benches and entire quantity of boulder, khanda, stone. Sand stone mined will be consumed for manufacture of aggregates. The Scattered and thinly layered topsoil over sand stone deposit, exists hence separate removal and stacking topsoil is not applicable. The Scattered topsoil wherever existing will be directly used for plantation purpose.

**Tailings Dam Management:**

No. tailing is discharged. As such, tailing dam management is nor applicable.

**Surface subsidence mitigation measures through backfilling of underground mine voids or by any other means and its monitoring mechanism.**

Not Applicable

A brief about surface features existing within a periphery of 500m from the lease boundary.

Feature is available with periphery of 500m from the lease boundary as are followed.

- a. Village in the north side of the area & side of the area.

**Infrastructure Details:**

**Rest Shelter:** Rest shelter along with first-aid station was provided within the lease area during lease period.

**Water Supply:** Potable water for use by employees was provided by lab water supplied from U.P. Jal Sansthan.

**Power Supply:** The mining operations are carried out during one shift (8AM to 5PM) that is during day light hours only by using HSD powered machineries. No electricity id needed for operating mining machineries.

**EMPLOYMENT :**

In past 14 persons was employed on departmental roll.

S.No.	Designation	Nos.
-------	-------------	------

1	<b>Mines Foreman</b>	<b>1</b>
2	<b>Mining Mate cum Blaster</b>	<b>1</b>
3	<b>Air Compressor operator</b>	<b>1</b>
4	<b>Excavator operator</b>	<b>1</b>
5	<b>Multitask operator</b>	<b>10</b>
	<b>Total</b>	<b>14</b>

**Dumpers are deployed from outsourced agency on hiring basis.**

**Disposal of Mining Machinery:**

At present lease period expired & all the machineries have been shifted to the mines.

**Disaster Management and Risk Assessment:**

Risk assessment with respect to high accidents like landslides, subsidence, flood, inundation, fire seismic activities, tailing, dam failure etc.

At the time of operational phase of mine all the competent persons and qualified and experienced personnel as provided under various statutory provisions were appointed and the mine management was capable and equipped to deal with efficiently any situation of hazard arising due to an unexpected, sudden occurrence resulting to abnormalities in the course of mining activity leading to a serious danger to workers or any machinery or the environment. Cordial relation with government officials and other social service organizations and working groups was kept to liaison with representatives of the mine to ameliorate the situation of panic, tension, sentiments, grievances and misgivings created by any disaster. The ameliorate the injured, survivors and family members of affected persons by providing material, moral support and establishing contact with relatives of victims.

1. System of communication:

The mine management has in place an internal communication system with landline/mobile phone with internet communication through what's app or email or voice call. The telephone/mobile phone numbers and addresses of Local Hospital, Police Station, and Fire Service are displayed prominently on notice board.

2. First Aid & Medical Facilities & Accommodation:

The first aid station was provided on the mine and each competent person carries a first aid Kit with him during duty hours.

All accidents are registered and immediately given first aid. The facilities was provided for transport of seriously injured person to nearby medical camp/hospitals. Quick communication facility with hospitals exists.

3. Security:

The security guard was employed at the opening gate of mine.

## 4. Risk Assessment:

The lease period expired in the year 2019 & since them mining operational are closed. Therefore no risk assessment has been inhabited Risk assessment is a continuous process whereby risks are analyzed, assessed and risk. There ever during mining activities.

Risk assessment is a continuous process whereby risks are analyzed, assessed and risk management priorities are evaluated. The risks involved and their management are as tabulated as-

S.No.	Factors	Causes of risks	Control measures
1.	Fall of sides of benches	Due to movement of vehicles on the mine benches.	The bench height kept at 7km. the operations are mechanized. The Pit slope of the pit was kept moderately flat and the working remains a fatal times.
2.	Blast hole drilling	Due to air being under pressure the hose pipes may burst	Vessels under pressure are subjected to hydraulic testing every three years and record of such tests was kept. Hose pipes carrying air under pressure was replaced after the prescribed life is over.
3.	Blasting	Fly rock, ground vibration and noise etc.. Improper charging of explosives	Maximum prescribed explosive charge per delay is adhered to each time. Horizontal holes/toe holes are not drilled to eliminate the fly rock reaching beyond danger boundary. Audiblesiren, redflags, vacating blasting danger zone with use of blaster shelter is done.
4.	Excavation or raising of Limestone	a)Hauling and loading equipment are in close proximity while excavation. b)Swinging of bucket over the body of cabin of dumper/tipper c)Driving by unauthorized person.	Mines vocational training both initial and periodical was imparted to all the persons working in the mines s as to eliminate possibilities of such incidents. No unauthorized person was allowed to enter the mining pits/mines area and question of unauthorized driving or driving by unauthorized driving was not permitted.
5.	Haulage of Limestone	a)Overloading of Limestone in dumpers. b)Reversal of dumper/ overtaking another loaded dumper/crossing of dumper moving from opposite direction. c)Dumper Operator leaving the dumper during loading by excavator	Mines vocational training both initial and periodical were imparted to all the persons employed in the mines so as to eliminate possibilities of such incidents Proper training was given to the operators to nullify the said causes. Audio visual horn are fitted in dumpers.
5.1.14 Economic Repercussions of closure of mine and manpower retrenchments:			
	All the workers engaged in this mine has been shifted to other mine owned by the lessee.		
5.1.15	Time Scheduling for Closure:		

	In the proposed mined out area 2.02ha & will be Reclaimed & afforested.. No infrastructure is located within the area. The area will be reclaimed by way of mined out benches spread out soil cover & leveling, plantation as well as re-grassing mined out area (as Per Supreme court order) and fencing around the mined out area.				
5.1.16	Closure Cost: Final Mine Closure cost is given below:				
	Year	Particulars	Area in Ha	No. of Plants	Cost (in Rs.)
	2023-24	Cost of backfilling & leveling of waste material @64cum	-	-	1,44,00000
		Cost of carpeting & leveling of top soil and waste material @ 20/cum	-	-	3,00,000
		Mines out area Plantation & Re-grassing @ 100	1.89	2000	2,00,000
		Fencing Mined area along boundary pillar A.B.C.D.labling (410m) @ Rs. 150/meter			61,500
		Quantities required of waste material (flyash/pond ash) for filling the mined out pit (2.25 lac cum)			
		Quantities required of top soil having average thickness of 1.0m to be spread out waste material (15000cum)			
5.1.17	Post Closure Monitoring Schedule as envisaged and Estimated Cost:				
	Year	Particulars	Cost in Rs.)		
	2023-24	Mines out area backfilling with waste material, carpeting of top soil, leveling & plantation.	1,49,00000		
		Fencing of mined out pit	61,500		
	Total		1,49,61,500		
5.2	The information on protective measures for reclamation and rehabilitation works year wise may be provided as per following table:				
Item			Proposals		
			2023-24		
Dump management		Forest	Non-Forest	Total	
	Area available for (ha)	-	-	-	
	Grid reference (North/East)				
	Proposed afforestation Area (ha)	-	-	-	
	Grid reference	-	-	-	
	No of sapling	-	-	-	
	Any other method (specify)	-	-	-	
	Cost including watch and care during the yare	-	-	-	
Management of worked out benches	Area available for (ha)				
	Grid reference (North/East)				
	Proposed afforestation Area (ha)				
	Grid reference				
	No of sapling				
	Any other method (specify)				
	Cost including watch and care during the yare				

Reclamation and rehabilitation of Mined Out Area/Stopes	Void available for Backfilling (Area x D) pit-wise/stope wise (Cum)		2,25,000 cum	
	Grid reference (North/East)		In between local coordinate N125 to N325 & E100 to E305	
	Void proposed for backfilling by waste/tailings (Cum)			
	Grid reference (North/East)		In between local coordinate N125 to N325 & E100 to E305	
	Area available for rehabilitation (ha)		1.5	1.5
	Grid reference (North/East)		In between local coordinate N125 to N325 & E100 to E305	
	Proposal for Afforestation on the backfilled area (ha)		1.5	1.5
	Grid reference (North/East)			
	No of saplings		1000	1000
	Rehabilitation by making water reservoir (ha)			
	Grid reference (North/East)		Grid reference (North/East)	
	Any other means (specify with grid values)			
	Cost including watch and care during the year		40000	40000
Rehabilitation of waste land within lease	Area available for rehabilitation (ha)			
	Grid reference (North/East)			
	Rehabilitation proposed (ha)			
	Method of rehabilitation (by Plantation)			
	Cost including watch and care during the year			
Others	Specify method of rehabilitation			
	Area (ha)			
	Cost including watch and care during the year			
	Area rehabilitation (ha)			
Cumulative	Cost including watch and care during the year		1.5	1.5

**5.3 Financial Assurance – Table indicating the break-up of areas in the Mining Lease For Calculation of Financial Assurance.**

S. No.	Head	Area put on use at start of Mining Plan (ha)	Additional Area required during plan period (ha)	Total area (ha)	Area considered as fully reclaimed & rehabilitated (ha)	Net area considered for calculation (ha)
1.	Area under mining (present and old pits)	1.5	-	1.5	0	1.5
2	Storage for top soil	0	0	0	0	0
3	Waste dump site	0	0	0	0	0
4	Mineral storage	0	0	0	0	0
5	Infrastructure workshop, administrative Building etc.	0	0	0	0	0
6	Roads (Haul road kachcha way)	0.03	0	0.03	0	0.03
7	Railways	0	0	0	0	0
8	Tailing pond	0	0	0	0	0
9	Effluent Treatment Plant	0	0	0	0	0
10	Mineral Separation Plant	0	0	0	0	0
11	Township area	0	0	0	0	0
12	Other (specify)	0	0	0	0	0
13	Total (1 to 12) for F.A.	1.53	0	1.53	0	1.53
14	Remaining revenue Lease Area (ha)	0.49	0	0.49	0	0.49
15	Grand Total (Lease area) Row 13 & 14)	2.02	-	2.02	-	2.02
	Financial assurance details					
	Total Financial assurance already submitted bank guarantee an amount of RS. 28.0 lac during the mining plan With progressive mine closure. Additional required bank guarantee will be submitted at the time of final approval of Final mine closure plan.					





# DIRECTORATE OF GEOLOGY AND MINING, UP



## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

**SHRI PANKAJ PANDEY S/o LATE R.C. PANDEY.**

R/o H.No.-B7/213, Shree Nath ji Vihar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by RECOGNISED as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 008...../Year 2019
2. This recognition is valid for a period of 05 years from **14-01-2019 to 13-01-2024.**
3. His office address is H.No.-B7/213, Shree Nath ji Vihar, Sitapur Road, Lucknow.
4. His mail ID-sahajsahyvg990@gmail.com.
5. Contact No.-9415102339, 0522-4011565.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Specimen Signature of RQP

Place: Lucknow

Date: 14.01.2019

(Dr. Roshan Jacob)  
Director



उत्तर प्रदेश UTTAR PRADESH

उत्तर 121  
11/50

प्रपत्र एम0एम0-3

खनन पट्टे का आदर्श(1) प्रपत्र- नियम 14

यह अनुबन्ध आज दिन... 6-12-95... दिनांक 6-12-95



को उत्तर प्रदेश के राज्यपाल(जिन्हें आगे राज्य सरकार कहा गया है, जिस पदावलि में संदर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताकिती भी सम्मिलित समझे जायेंगे) एक पक्ष श्रीमती रामरती पत्नी श्री देवराज सिंह निवासी ग्राम अकौरिया तहसील बारा जनपद इलाहाबाद (जिसे आगे पट्टेदार) कहा गया है, जिस पदावलि में, यदि संदर्भ से ऐसा ग्राह्य हो, उसके दायद, निष्पादक, प्रशासन और प्रतिनिधि भी सम्मिलित समझे जायेगे) दूसरा पक्ष।

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 (जिसे आगे उक्त नियमावली कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग 1 में वर्णित भूमि 05 एकड़ निमित्त के खनन पट्टे के लिये प्रार्थना पत्र दिया है और उसने राज्य सरकार के पास मु0 रु0 10,000.00(दस हजार रुपये मात्र) की धनराशि प्रतिभूति के रूप में (जमा प्रतिभूति पर कोई व्याज देय नहीं होगा) तथा मु0 2000(दो हजार) की धनराशि खनन पट्टे के हेतु आरम्भिक व्ययों की पूर्ति के लिए जमा कर दी है।

यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची के द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले अपने पालन और सम्पादन किये जाने वाले किरायों-ग्यामत्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य

सहायक सहायक  
2/8/95-1/11/95

सहायक सहायक  
दलाहाबाद

सहायक सहायक  
दलाहाबाद

Pravin Kumar Sinha  
R.P. JBR/009-2000-A

अपर जिला मजिस्ट्रेट (प्रशासन)  
इलाहाबाद

ना जमा किया गया



21

2006

(2)

सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करती है। उप खनिज गिट्टी-पत्थ, बोल्टर एवं खण्डास (जिन्हें आगे अभिदिष्ट अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हो, उन स्वतंत्रताओं या अधिकारों तथा विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबंधनों तथा शर्तों के अधीन रहते हुए प्रयोग करने के बारे में हो सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रतायें, अधिका तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक: 25.11.2006 से 24.11.2011 तक वर्ष की आगामी अवधि के लिए पट्टेदार के एतद्वारा दिये और पट्टान्तरित ऐसे भूगृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न-भिन्न समयों पर होने लगे किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धों के अधीन हो, और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है।

और एतद्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमति हुई है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्त है।

21/11/2011

Dravida Munnetra Kazhagam  
Tamil Nadu

राज्य सहायक

राज्य सहायक

राज्य सहायक



21 2026

(3)

भाग-एक

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान ग्राम पूरे बैजनाथ परगना बारा के भूखण्ड सं०-180 जो जिला इलाहाबाद ग्राम पूरे बैजनाथ परगना बारा तहसील-बारा के अन्तर्गत में स्थान पर स्थित है जिसकी भूखण्ड संख्या-180 है। पट्टे का क्षेत्रफल 05 एकड़ है जो यहाँ संलग्न नक्शों में चिन्हित है और उसे लाल स्याही से (रंजित) किया गया है जिसकी सीमाएं निम्नलिखित हैं :-

चौहद्दी

उत्तर में - सीमा स्तम्भ ए बी व खसरा संख्या 176 तथा 173  
दक्षिण में - सीमा स्तम्भ सी डी व खसरा संख्या 179  
पूर्व में सीमा स्तम्भ वी सी व खसरा संख्या 180 का शेष भाग  
पश्चिम में - सीमा स्तम्भ ए डी व खसरा संख्या 179

एतदपश्चात् जिसे उक्त भूखण्ड कहा गया है।

भाग-दो

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना --(1)- पट्टेदार पट्टे के प्रत्येक वर्ष के लिए प्रत्येक खनिज

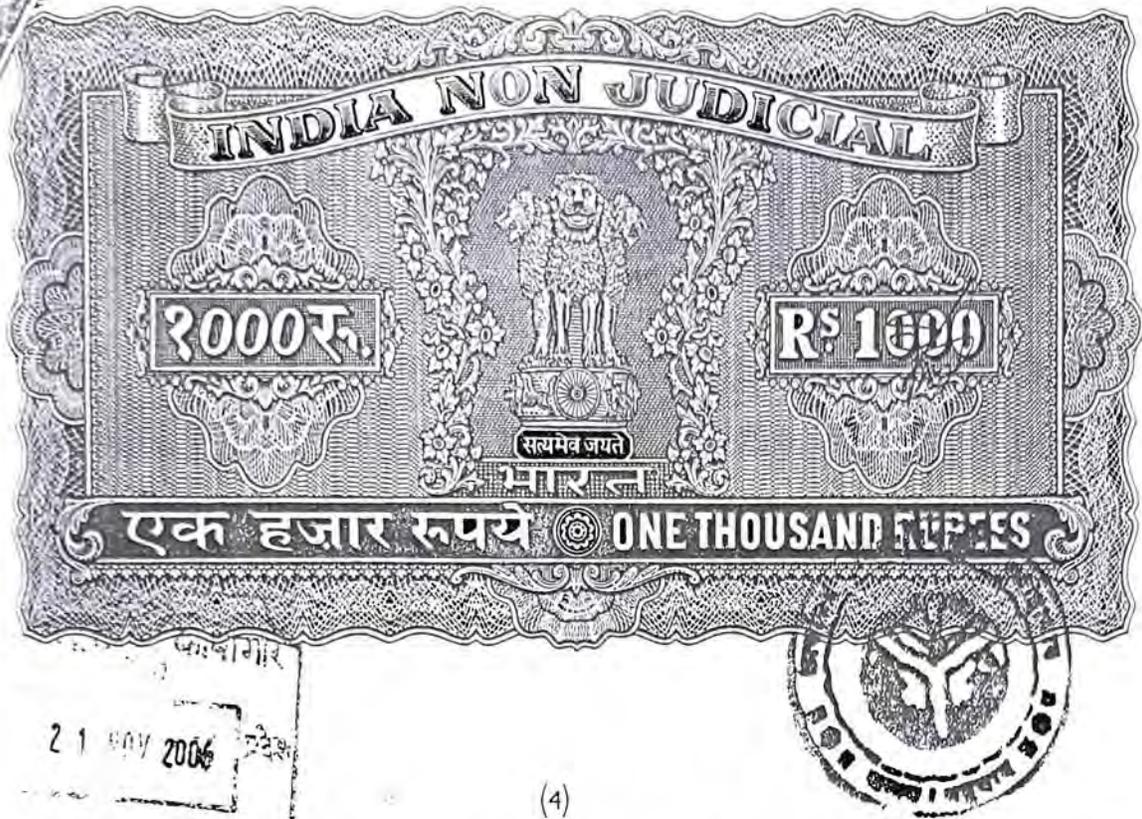
21/12/2026

खदान सहायक

खदान सहायक

खदान सहायक

21/12/2026



21 MAY 2006

(4)

के सम्बन्ध में इस भाग के खण्ड---(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा।

प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का जो भी धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

(2)- अपरिहार्य भाटक की दर और उसका भुगतान करने की रीति इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुए पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग-1 में वर्णित और पट्टान्तरित भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप सूचित किया जायेगा:-

खनिज का नाम	अपरिहार्य भाटक (प्रति एकड़)	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक रुपया
1	2	3	4	5
गिट्टी पत्थर, खण्ड	8000.00	5.00	40,000.00 ✓ 200000.00	2,00,000.00 ✓ 40,000

खटाव सहायक

खटाव सहायक (कक्षा) जलन अधिकारी



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(5)

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसे लेखाशीर्षक के अन्तर्गत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाए, प्रतिवर्ष किया जायेगा।

(3) स्वामित्व की दर और उसकी भुगतान की रीति :- इस भाग के खण्ड (1) के नियमों के उपबन्धों के अधीन रहते हुए पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुए क्षेत्र से उसके द्वारा हटाये गये किसी खनिज/किन्हीं खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे :- इस भाग में उल्लिखित परिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार के रायल्टी निर्धारित दर पर या ऐसी रीति से किया जायेगा, जो राज्य सरकार विहित करें।

(5) स्वामित्व के संगणन की रीति:- उक्त स्वामित्वों के संगणन के प्रयोजनों के लिए पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा जिसमें वह/वे परिवहन की प्रणाली, वाहन की निबंधन संख्या, वाहन के पभारी व्यक्ति, वाहन द्वारा परिवहन किये गये खनिज/खनिजों का विवरण और परिमाण का उल्लेख



(6)

करेगा, जो एमएम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, जो राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें। नियम-66 के अधीन अधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11, उल्लिखित खजिन-खनिजों का लेख उसके/उनके भार या परिमाण की जाँच कर सकता है। पट्टेदार प्रति वर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर मु0-400/- (चार सौ रूपया) की धनराशि का भुगतान करेगा।

\*(6) प्रपत्र एम0एम0-11 की भुगतान के आधार पर दिया जाना:- पट्टेदार, जिलाधिकारी कार्यालय में प्रपत्र एम0एम0-11 की पुस्तिका जैसा नियमावली के नियम-70(1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(7) नियतसमय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:- यदि पट्टेदार द्वारा इस उपस्थानपत्र के निबन्धनों और शर्तों अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह

खटान सहायक  
पञ्चसूर-दवाडाबाद

खटान निरीक्षक  
दवाडाबाद

जिला खनन अधिकारी  
दवाडाबाद

पञ्चसूर-दवाडाबाद



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ऐसे अधिकारी के प्रमाण पर जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

भाग-तीन

सामान्य उपबन्ध

(1) नियमों, प्रसविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है:- यदि पट्टेदार उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसविदा और शर्तों को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

21/09/2006

Dr. Vinod Kumar Sinha  
12/09/2006

सहायक  
कलेक्टर-दलादाबाद

सहायक निरीक्षक  
दलादाबाद

कला सचिव अधिकारी  
दलादाबाद

21/09/2006



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(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा :- पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय किराये और स्वामित्वों को पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1) के अधीन समाप्त न कर दिया जाए, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात कम से कम एक कलेण्डर मास में और अधिक तीन कलेण्डर मास में) अपने लाभ के लिए ऐसे सभी या किसी इंजन मशीन संयंत्र भवन संरचनाओं और अन्यनिर्माण कार्य, परिनिर्माण (एरेक्शन्स) और अस्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है जो उक्त भूमि में या उस पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हें पट्टेदार राज्य सरकार को देने के लिए बाध्य नहीं है और जिन्हें सरकार खरीदने के लिए इच्छुक न हो।

(3) पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जक्ती:-

यदि उक्त अवधि की समाप्ति व उसके शीघ्रतर समाप्ति के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, भवन संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें गिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो,

सदान सहायक  
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प्रजाजिरीश्रज  
इलाहाबाद

प्रस्ता संनन अधिकारी  
इलाहाबाद

प्रजाजिरीश्रज  
इलाहाबाद



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एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाये, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रकार का भुगतान किये बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिये बिना, उनको बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे

(4) टेंकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना :- यदि राज्य सरकार इस प्रकार निदेश दे, तो पट्टेदार इस उपस्थोपन पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले टेंकेदार को राज्य सरकार द्वारा नियत रीति से ऐसी अवधियों में करेगा जो विनिर्दिष्ट की जाएं।

(4क) अतिरिक्त शर्तें:- 1- पट्टेदार द्वारा खनन कार्य नियमानुसार भारतीय खान ब्यूरो से अधिकृत व्यक्ति द्वारा बनाये गये खनन योजना के अनुसार एवं निदेशक, भूतत्व एवं खनिकमर्त निदेशालय, उ०प्र० लखनऊ द्वारा अनुमोदित किये गये मानचित्र एवं स्कीम के अनुरूप किया जायेगा।

2- पट्टेदार खनन के दौरान पर्यावरण संतुलन हेतु सभी उपाय क्षेत्र में करेगा, एवं उसके द्वारा खनन पट्टाक्षेत्र में वैज्ञानिक ढंग से खाने विकसित की जायेगी तथा खनन के उपरान्त भूमि के पुनर्स्थापित मूल्य के निरतारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिए

२१/१२/२०११

Pravina Kumar Singh

Pravina Kumar Singh  
RQP JEP/099/2009-

सदान सहायक  
कलेक्टर-इलाहाबाद

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इलाहाबाद



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पट्टेदार उत्तरदायी होगा।

3- उत्पादन निकासी का त्रैमासिक विवरण जिलाधिकारी, इलाहाबाद एवं भू-वैज्ञानिक, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय इलाहाबाद में समय से प्रस्तुत करेगा।

4- खनन के दौरान व्यक्तिगत अथवा सार्वजनिक सम्पत्ति के क्षति का उत्तरदायित्व पट्टेदार पर होगा।

5- पट्टेदार उत्पादन निकासी सम्बन्धी अभिलेख खनन कार्यकाल के दौरान क्षेत्र में उपलब्ध रखेगा एवं जिलाधिकारी, इलाहाबाद एवं भू-वैज्ञानिक, भूतत्व एवं खनिकर्म निदेशालय, क्षेत्रीय कार्यालय इलाहाबाद के अधिकारियों द्वारा निरीक्षण हेतु मॉगे जाने पर प्रस्तुत करेगा।

6- स्वीकृत खनन पट्टा क्षेत्र में कार्यरत सभी श्रमिकों के नियोजन, मजदूरी इत्यादि का पूर्ण विवरण पट्टेदार द्वारा रखा जायेगा एवं निरीक्षण के समय प्रस्तुत करेगा अथवा मॉगे जाने पर उसकी प्रति उपलब्ध करायेगा।

(5) नोटिस:- इस उपस्थान पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्तियों को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करें और यदि इस प्रकार कोई नियुक्ति न की गयी तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत

प्रदान सहायक  
क्षेत्रीय कार्यालय-इलाहाबाद

इलाहाबाद

इलाहाबाद खनन अधिकारी  
इलाहाबाद

Pravin Kumar Singh

10/10/2010



(11)

में ऐसे अन्य पते पर भेजी जायेगी जिसे पट्टेदार-समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न तो चुनौती दी जायेगी।

स्टाम्प शुल्क:-

स्टाम्प शुल्क के प्रयोजनों के लिए पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रतिवर्ष न्यूनतम 40,000.00 रुपये है।

*शामरती*

*PKS*  
Pravin Kumar Sinha  
15/07/2020-2020-A

*Amala*  
सदान सहायक  
क्लेकट्टे-इलाहाबाद

*a*  
सामंजस अधिकारी  
इलाहाबाद

*Pravin*  
जिला खेनन अधिकारी  
इलाहाबाद

*PKS*  
जिला खेनन अधिकारी  
इलाहाबाद



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इसके साक्ष्य के रूप में यह उपस्थान पत्र एतदधीन आयी हुयी रीति से ऊपर लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से --

Ahmeda

सदान सहायक पक्ष  
कलेक्ट्रेट-इलाहाबाद

राज्य निर्देशक  
इलाहाबाद

जिला सनन अधिकारी पक्ष  
इलाहाबाद

अपर जिला अधिकारी (प्रशासन)  
इलाहाबाद

1- *Handwritten signature and text*

2- *Handwritten text: आपकी खासगी पुलवी काजगी प्रमांडि*



3-  
की उपस्थिति में पट्टादाता  
द्वारा हस्ताक्षरित

की उपस्थिति में  
पट्टेदार द्वारा हस्ताक्षरित

*Handwritten signature: रामरती*

*Handwritten signature and stamp*

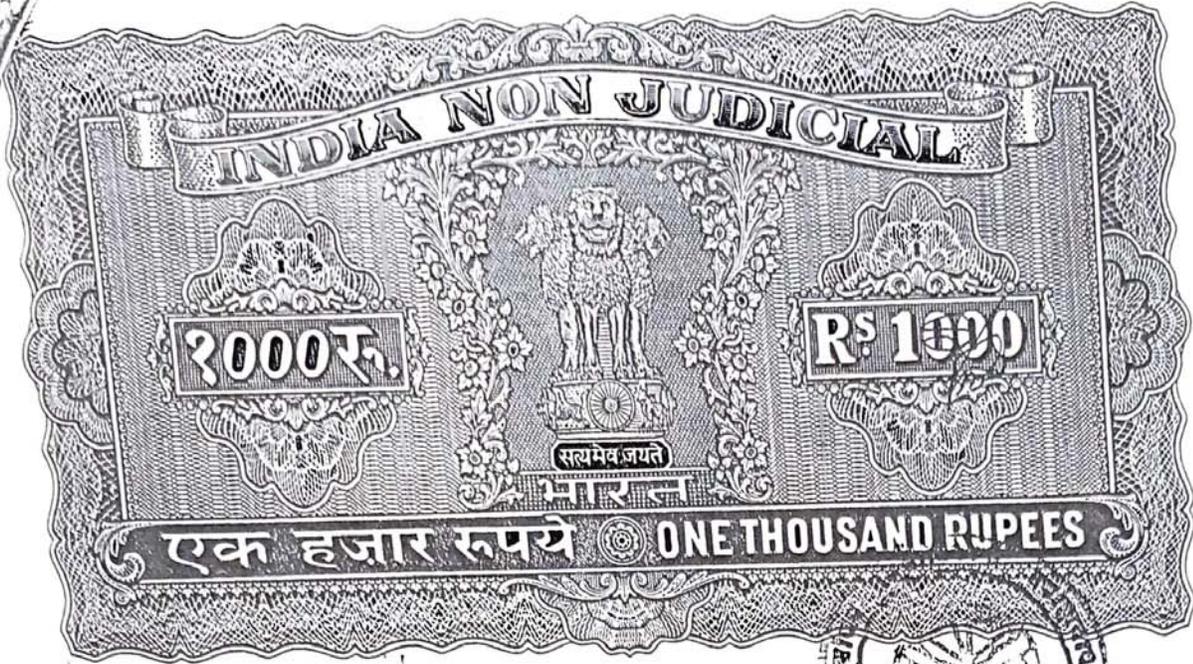
*Handwritten signature: Pravia Kumar Sinha*  
1.21.2006/2000-A



25-11-06  
 25/11/06  
 M.S. Jaleel  
 इलाहाबाद  
 जिला खनन अधिकारी  
 इलाहाबाद  
 उपर जिला अधिकारी (प्रशासन)  
 इलाहाबाद

श्री मंडी राम रली सिंह के पक्ष में खण्ड सं. 1, 2, 3, 4, 5, 6, 7  
 जिला न्यायालय से "A B & D/A" के अंतर्गत 5.00 एकड़  
 180

राम रली  
 श्री मंडी राम रली सिंह



(5)

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा स्थित हो, ऐसे लेखाशीर्षक के अन्तर्गत जमा करके, जैसा कि समय-समय पर विनिर्दिष्ट किया जाए, प्रतिवर्ष किया जायेगा।

(3) स्वामित्व की दर और उसकी भुगतान की रीति :- इस भाग के खण्ड (1) के नियमों के उपबन्धों के अधीन रहते हुए पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति से, जो राज्य सरकार विहित करें, पट्टे पर दिये हुए क्षेत्र से उसके द्वारा हटाये गये किसी खनिज/किन्हीं खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होंगे :- इस भाग में उल्लिखित परिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार के रायल्टी निर्धारित दर पर या ऐसी रीति से किया जायेगा, जो राज्य सरकार विहित करें।

(5) स्वामित्व के संगणन की रीति:- उक्त स्वामित्वों के संगणन के प्रयोजनों के लिए पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजने की रीति का सही-सही लेखा रखेगा जिसमें वह/वे परिवहन की प्रणाली, वाहन की निबंधन संख्या, वाहन के पभारी व्यक्ति, वाहन द्वारा परिवहन किये गये खनिज/खनिजों का विवरण और परिमाण का उल्लेख

राज्य सरकार  
पट्टेदार-कान्हादाबाद

राज्य सरकार  
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कान्हादाबाद  
कान्हादाबाद

कान्हादाबाद  
कान्हादाबाद

Pravin Kumar Singh  
RQP



(6)

करेगा, जो एमएम0-11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, जो राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें। नियम-66 के अधीन अधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हें सरकार नियमावली के अधीन समय-समय पर प्राधिकृत करें, स्टॉक में रखे गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0-11, उल्लिखित खजिन-खनिजों का लेख उसके/उनके भार या परिमाण की जाँच कर सकता है। पट्टेदार प्रति वर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय के क्षेत्रीय कार्यालय को पूर्ववर्ती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0-12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर मु0-400/- (चार सौ रूपया) की धनराशि का भुगतान करेगा।

\*(6) प्रपत्र एम0एम0-11 की भुगतान के आधार पर दिया जाना:- पट्टेदार, जिलाधिकारी कार्यालय से प्रपत्र एम0एम0-11 की पुरतिका जैसा नियमावली के नियम-70(1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(7) नियतसमय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाही:- यदि पट्टेदार द्वारा इस उपस्थपत्र के निर्वन्धनों और शर्तों अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह

खदान सहायक  
पल्लेपुर-इलाहाबाद

खदान निरीक्षक  
इलाहाबाद

जिला खनन अधिकारी  
इलाहाबाद

जिला खनन अधिकारी  
इलाहाबाद



21/01/2006

(7)

ऐसे अधिकारी के प्रमाण पर जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

भाग-तीन

सामान्य उपबन्ध

(1) नियमों, प्रसविदाओं और शर्तों के भंग करने पर पट्टा समाप्त किया जा सकता है:- यदि पट्टेदार उ0प्र0 उपखनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसविदा और शर्तों को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिए युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम-77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

रामरती

Pravin Kumar Sinha  
HQP-11/000/2000-1

सहायक  
कलेक्टर-इलाहाबाद

सहायक निरीक्षक  
इलाहाबाद

कला खनिज अधिकारी  
इलाहाबाद



21 2006

(8)

(2) पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :- पट्टेदार इस उपस्थापन पत्र (प्रजेन्टेशन) के आधार पर देय किराये और स्वामित्वों को पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1) के अधीन समाप्त न कर दिया जाए, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात कम से कम एक कलेण्डर मास में और अधिक तीन कलेण्डर मास में) अपने लाभ के लिए ऐसे सभी या किसी इंजन मशीन संयंत्र भवन संरचनाओं और अन्यनिर्माण कार्य, परिनिर्माण (एरेक्शन्स) और अस्थायी आवास-स्थानों को उखाड़ सकता है और हटा सकता है जो उक्त भूमि में या उस पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हें पट्टेदार राज्य सरकार को देने के लिए बाध्य नहीं है और जिन्हें सरकार खरीदने के लिए इच्छुक न हो।

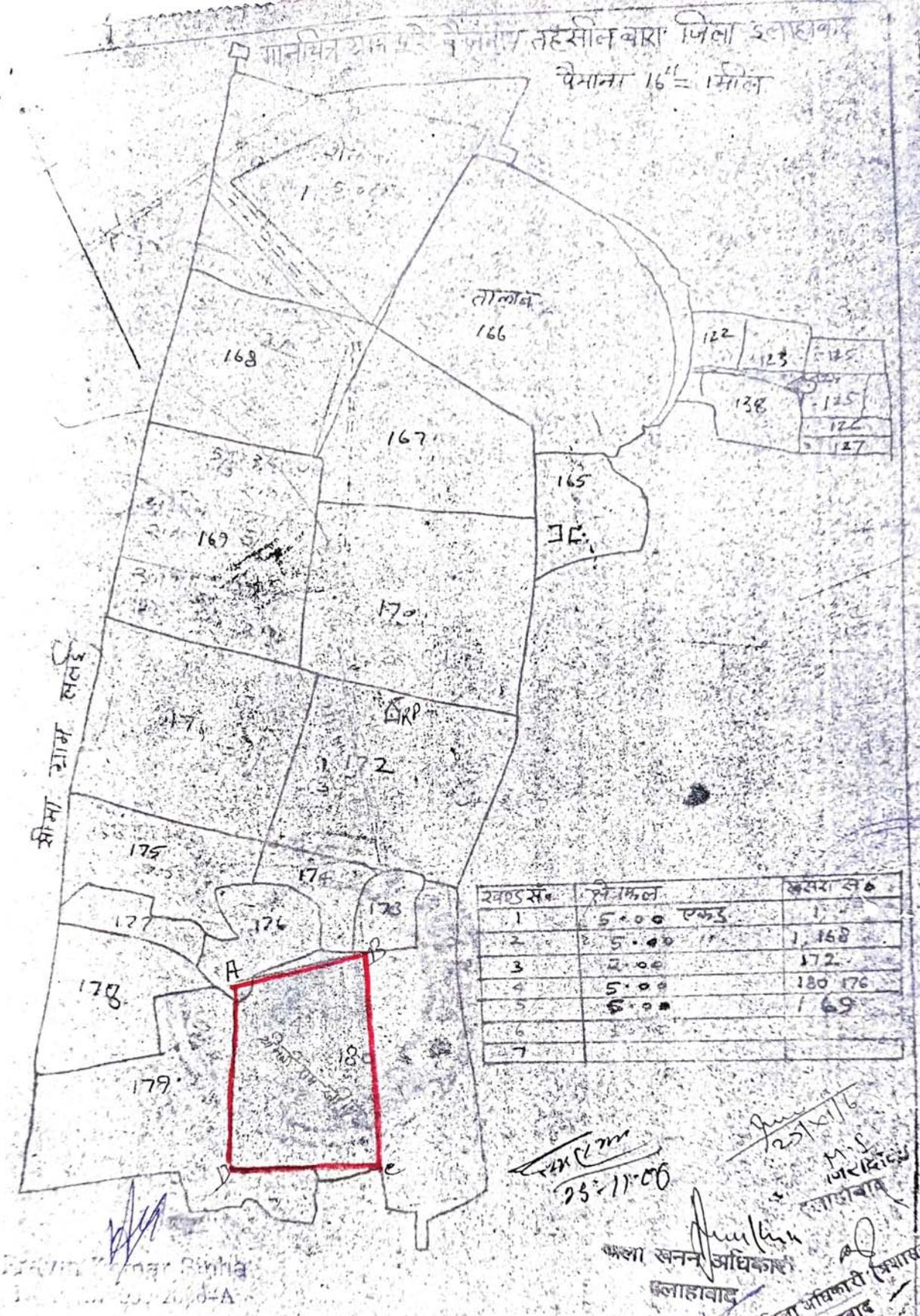
(3) पट्टे की समाप्ति के पश्चात् तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जक्ती:-

यदि उक्त अवधि की समाप्ति व उसके शीघ्रतर समाप्ति के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, भवन संरचनायें तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें गिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो,

सदान सहायक  
कलेक्टर-इलाहाबाद

Pravin Kumar Sinha  
अज्ञात अधिकारी  
इलाहाबाद  
अज्ञात अधिकारी  
इलाहाबाद

अज्ञात अधिकारी  
इलाहाबाद



25-11-06  
M.S. Jaleel  
इलाहाबाद  
अपरा खनन अधिकारी  
इलाहाबाद  
अपरा जिला अधिकारी (प्रशासन)  
इलाहाबाद

श्री माली राम रली सिंह के पक्ष में 2006-07 वर्ष का खण्ड सं. 4/2006-07  
सिमा गांव से "A B & D" खण्ड सं. 4/2006-07  
[Red Box] 180

राम रली  
अपरा जिला अधिकारी

**PRAYAGRAJ  
DISTRICT MAP**

N  
355 62



□ LEASE AREA

**PLATE NO- 1**

LOCATION PLAN

**(GITTI, PATTHAR BOULDER & KHANDAS)**

**VILL-PURE BEJNATH,TEH-BARA,DISTT.-PRAYAGRAJ (U.P)**

**SMT. RAMRATI SINGH W/O DEVRAJ SINGH**

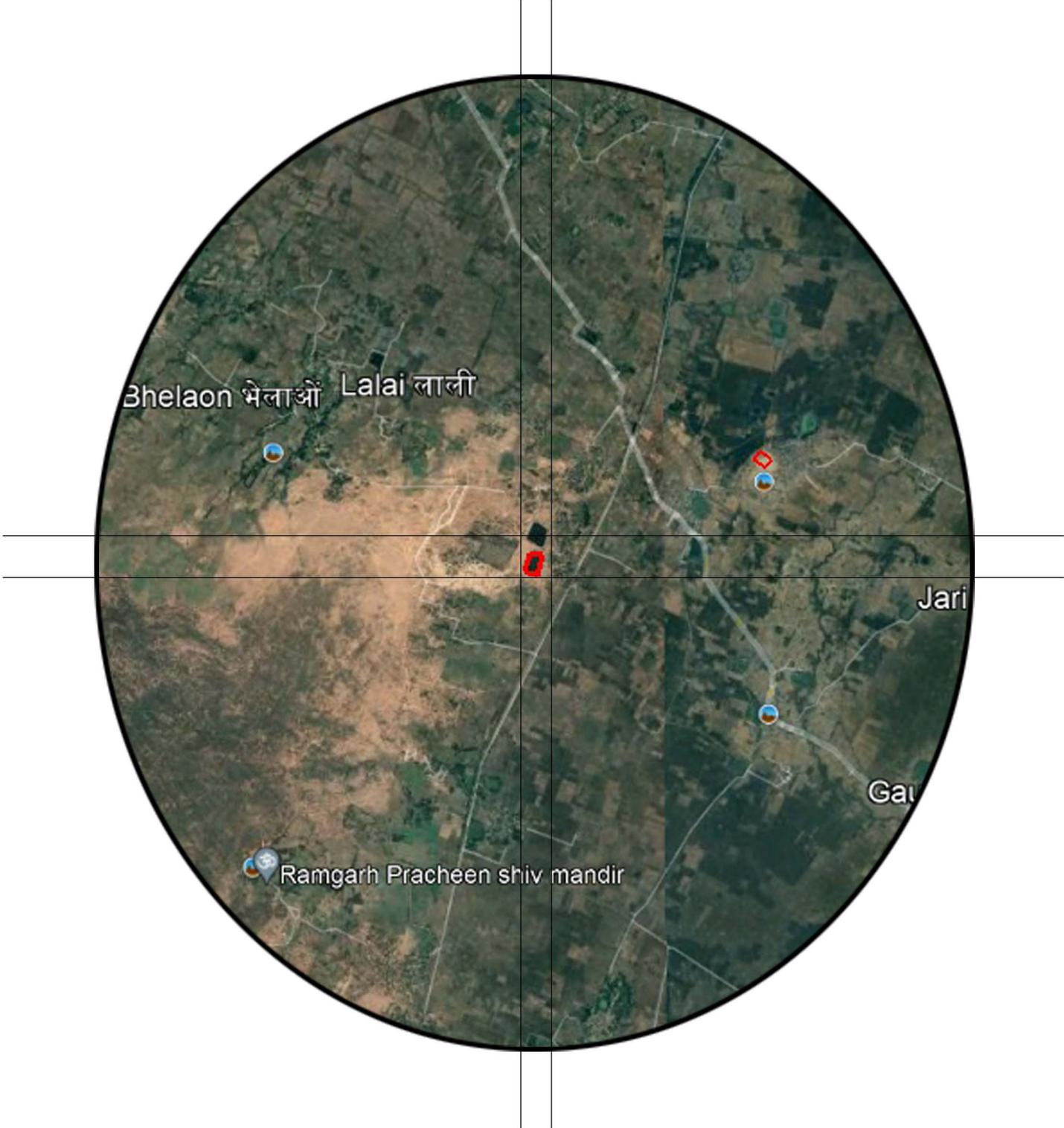


PLATE NO-2

GOOGLE -MAP
(GITTI, PATTHAR BOULDER & KHANDAS)
VILL-PURE BEJNATH,TEH-BARA,DISTT.-PRAYAGRAJ (U.P)
SMT. RAMRATI SINGH W/O DEVRAJ SINGH

SHOWING 500.0M GOOGLE IMAGE

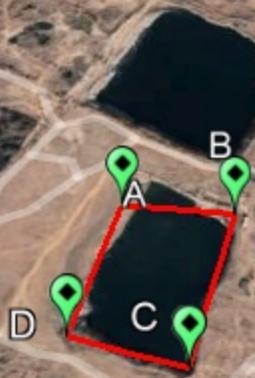
64

357

Pura Baijnath पुरा बैजनाथ

Arun singh home

Sandeep Kumar Tiwari



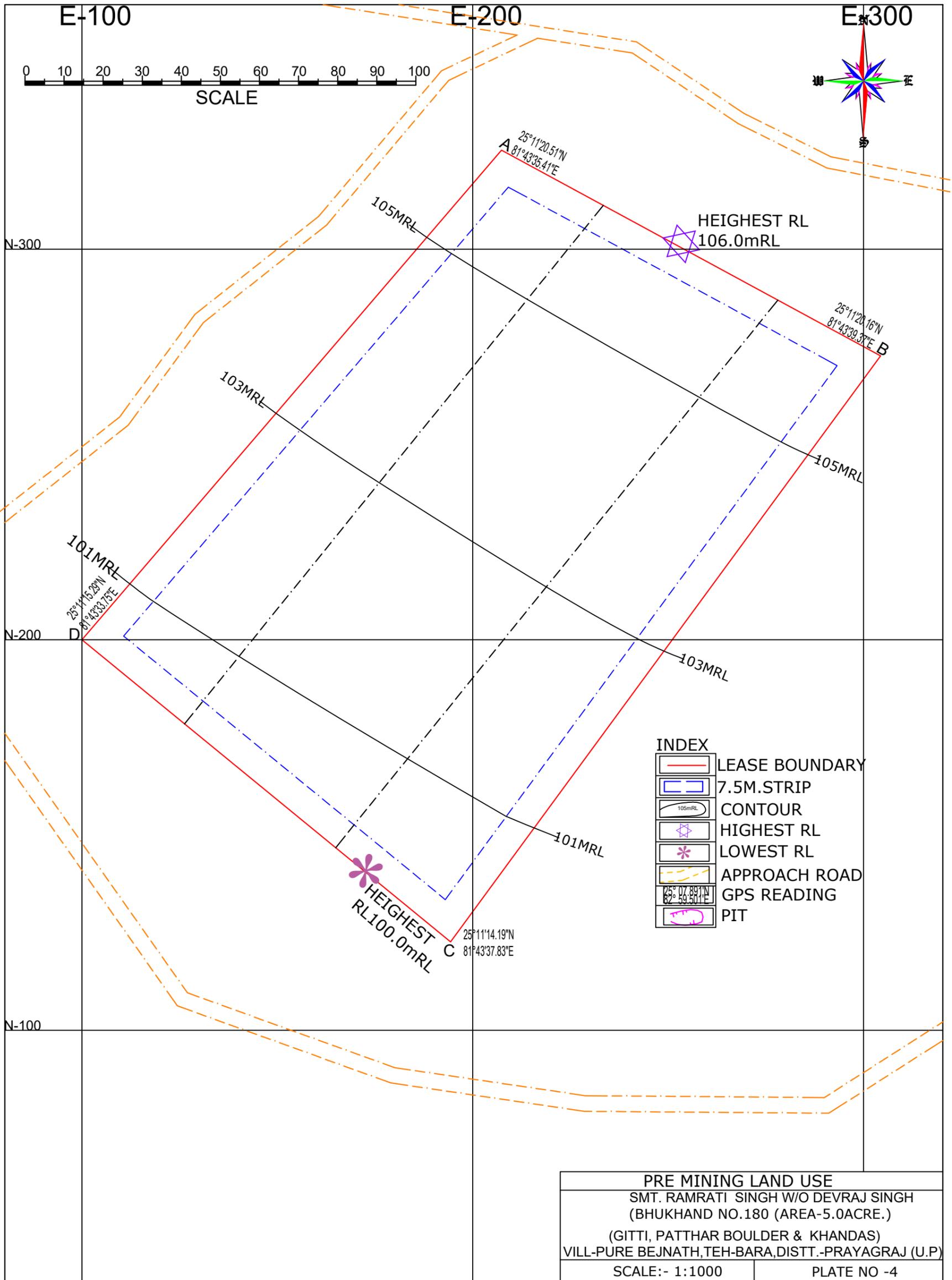
Google Earth

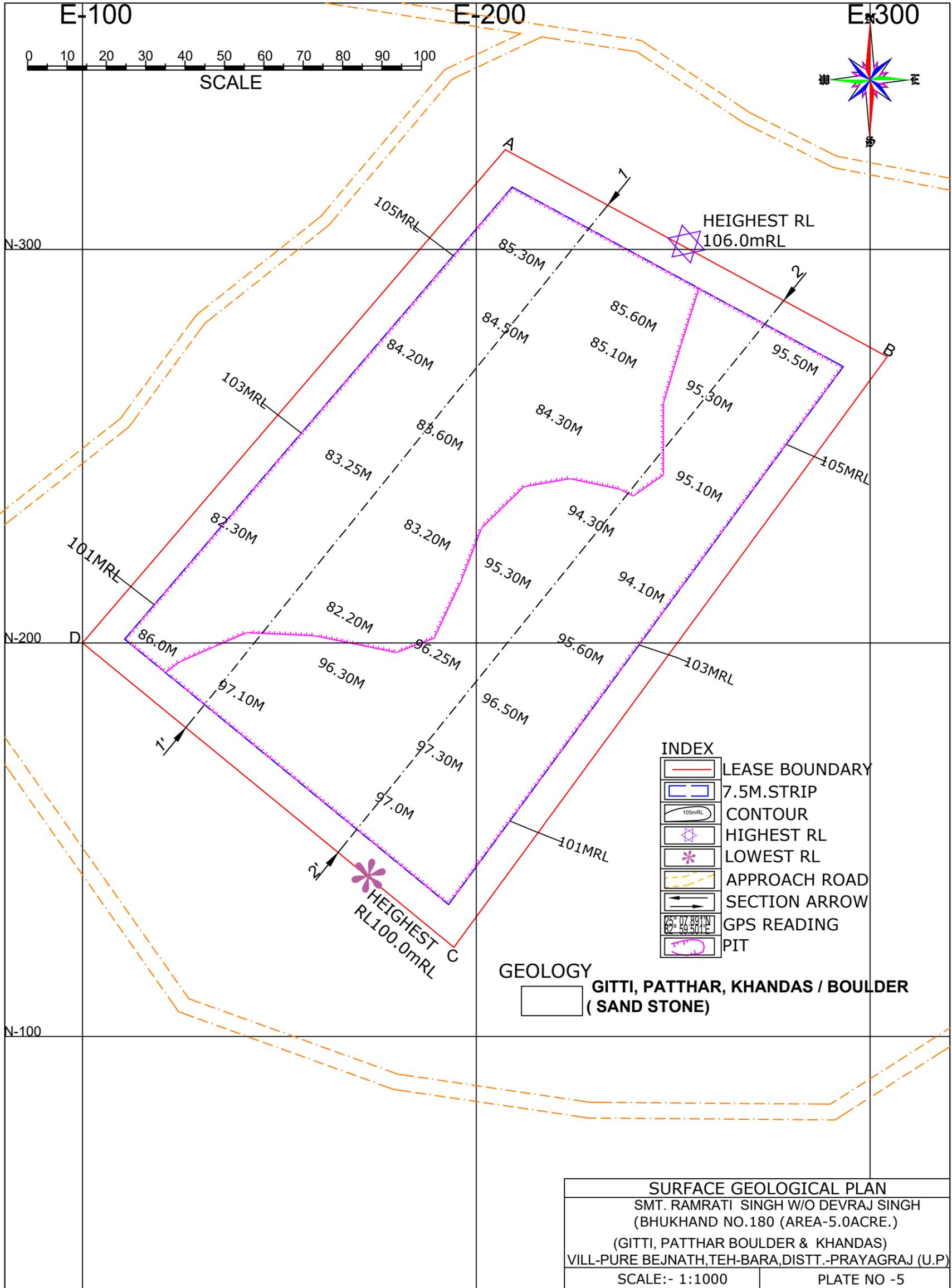
Image © 2023 Airbus

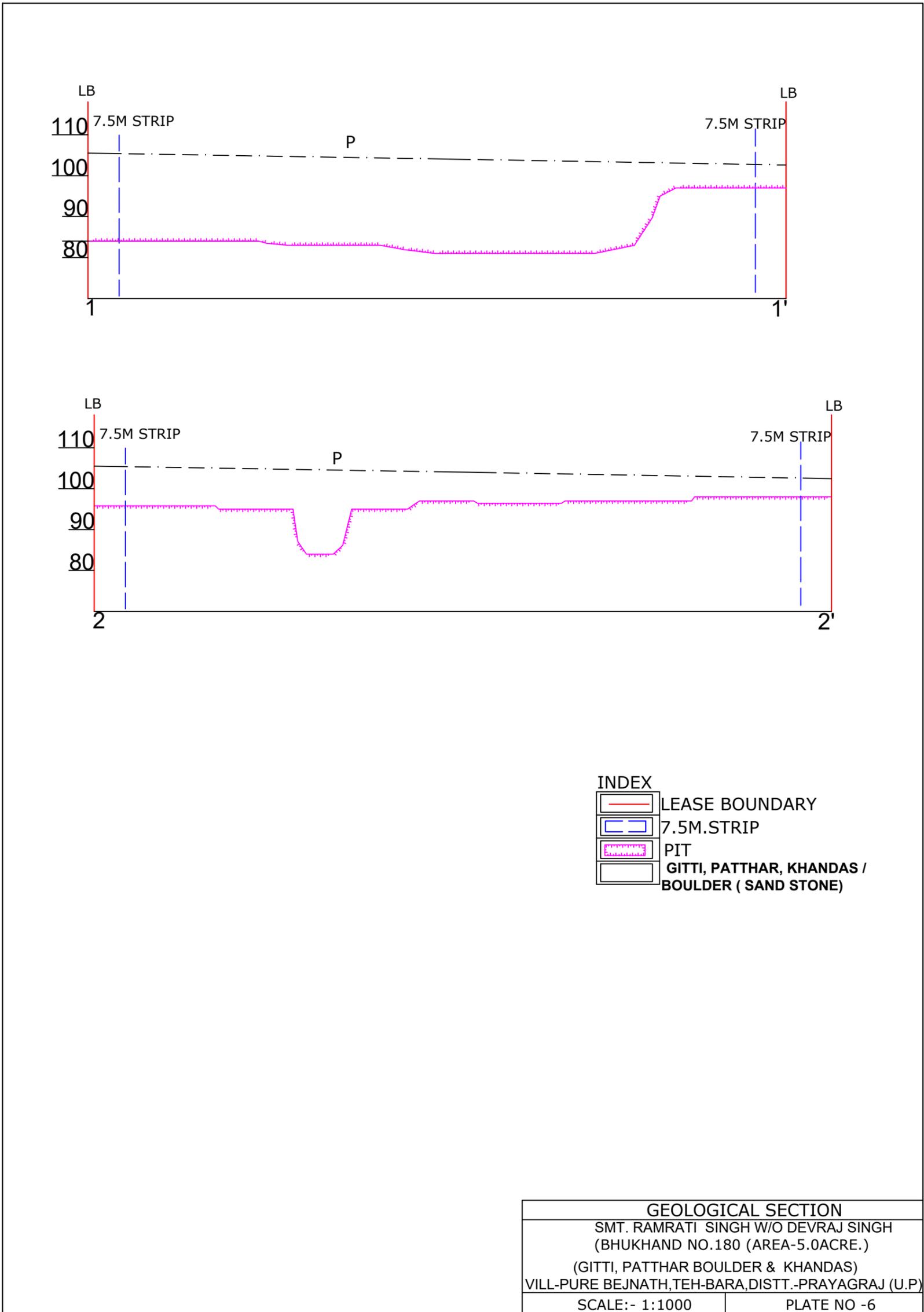
Image © 2023 Maxar Technologies



500 m







GEOLOGICAL SECTION	
SMT. RAMRATI SINGH W/O DEVRAJ SINGH (BHUKHAND NO.180 (AREA-5.0ACRE.) (GITTI, PATTHAR BOULDER & KHANDAS) VILL-PURE BEJNATH,TEH-BARA,DISTT.-PRAYAGRAJ (U.P)	
SCALE:- 1:1000	PLATE NO -6

